

ANNUAL REPORTS ETC. OF THE HINDUSTAN ANTIBIOTICS LTD. PIMPRI

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) : (a) I beg to lay on the Table a copy each of the following papers, under sub-section (1) of section 619A of the Companies, Act, 1956:--

- (1) (i) Review by the Government on the Working of the Hindustan Antibiotics Limited, Pimpri, for the year 1968-69.
- (ii) Annual Report of the Hindustan Antibiotics Limited, Pimpri, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) (i) Review by the Government on the working of the Hindustan Insecticides Limited, New Delhi for the year 1968-69.
- (ii) Annual Report of the Hindustan Insecticides Limited, New Delhi for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-3314/70]

THE INCOME-TAX (SIXTH AMENDMENTS RULES 1969)

THE MINISTER OF SUPPLY AND MINISTER OF STATE IN THE MINISTRY OF FINANCE SHRI R. K. KHADILKAR) : On behalf of Shri P. C. Sethi : I beg to lay on the Table a copy of the Hindi version of the Income-tax (Sixth Amendment) Rules, 1969 published in Notification No. S.O. 5056 in Gazette of India dated the 29th December, 1969, under section 296 of the Income-tax Act, 1961. [Placed in Library. See No. LT-3315/70]

12.20 hrs.

JOINT COMMITTEE ON OFFICES OF PROFIT

FIFTH REPORT

SHRI RAMAVATAR SHASTRI (Patna) : I beg to present the Fifth Report of the Joint Committee on Office of Profit.

MR. SPEAKER : I am so glad that you also presented one Report.

12.22 hrs.

PUBLIC ACCOUNTS COMMITTEE

NINETY-EIGHTH, HUNDRED AND SECOND, HUNDRED AND FOURTH, HUNDRED AND FIFTH AND HUNDRED AND SIXTEENTH REPORTS

श्री अटल बिहारी वाजपेयी (बलरामपुर) : अध्यक्ष महोदय, मैं लोक लेखा समिति के निम्नलिखित प्रतिवेदन प्रस्तुत करता हूँ :

- (1) आयातित चमड़े तथा खालों के अधिक मूल्य के बीजक बनाने से सम्बन्धित समिति के 56वें प्रतिवेदन में उल्लिखित सिफारिशों पर सरकार द्वारा की गई कार्यवाही के बारे में 98वां प्रतिवेदन/हिन्दी तथा अंग्रेजी संस्करण।
- (2) केंद्रीय सरकारी कर्मचारी उपभोक्ता सहकारी समिति लिमिटेड, नई दिल्ली, (गृहकार्य मंत्रालय) से सम्बन्धित लेखापरीक्षा प्रतिवेदन (सिविल), 1969 के पैराग्राफ 112 के बारे में 102वां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण)।
- (3) औद्योगिक विकास विभाग और श्रम तथा रोजगार विभाग से सम्बन्धित

[श्री अटल बिहारी वाजपेयी]

विनियोग लेखे (सिविल), 1967-68
और लेखापरीक्षा प्रतिवेदन (सिविल)
1968 के बारे में 104वां प्रतिवेदन ।

(4) पूर्ति मंत्रालय से सम्बन्धित लेखा-
परीक्षा प्रतिवेदन (सिविल), 1969
के बारे में 105वां प्रतिवेदन ।

(5) विनियोग लेखे (रेलवे), 1967-68
और लेखापरीक्षा प्रतिवेदन (रेलवे),
1969 के बारे में 116वां प्रतिवेदन ।

12.23 hrs.

TAXATION LAWS (AMENDMENT) BILL

EXTENSION OF TIME FOR PRESENTATION REPORT OF SELECT COMMITTEE

SHRI CHINTAMANI PANIGRAHI
(Bhubaneswar) : I beg to move the follow-
ing : —

“That this House do further extend the time appointed for the presentation of the Report of the Select Committee on the Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and the Companies (Profits) Surtax Act, 1964, upto the first day of the second week of the next session.”

MR. SPEAKER : The question is :

“That this House do further extend the time appointed for the presentation of the Report of the Select Committee on the Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and the Companies (Profits) Surtax Act, 1964, upto the first day of the second week of the next session.”

SHRI SURENDRANATH DWIVEDY (Kendrapara) : Is there any Select Committee which has so far submitted its report in time and has not asked for extension ?

SHRI RANGA (Srikakulam) : We fixed time wrongly. What is to be done ?

SHRI S. M. BANERJEE (Kanpur) : Extension of time is now sought to the first day of the second week of the next session. But no explanation has been given.

MR. SPEAKER : He has given the explanation to me all right. It need not be given here.

SHRI ATAL BIHARI VAJPAYEE (Balrampur) : The House would like to know.

SHRI H. N. MUKERJEE (Calcutta North-East) : It is not the right of the House to know the reasons? They may have been communicated to you, but still we should know.

MR. SPEAKER : The Chairman can explain it. I was convinced of the strong reasons adduced.

SHRI CHINTAMANI PANIGRAHI : As I have already submitted to you, we, wanted to finish the work this session and submit the report in time. But there was hardly time for it considering the exigencies of work connected with the session proper. Evidence has been collected from 49 parties, chambers of commerce, individuals and others. We have not been able to go through all this evidence.

MR. SPEAKER : I expect the Committee to take lesser time.

SHRI CHINTAMANI PANIGRAHI : We are taking less time.

MR. SPEAKER : The question is :

“That this House do further extend the time appointed for the presentation of the Report of the Select Committee on the Bill further to amend the Income-Tax Act, 1961, the Wealth-tax Act 1957, the Gift